

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

MA No.68/(MAH)/2017
CP No. 63/2017


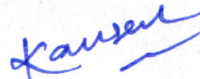
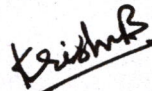

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE PARTIES: Sulochana Neelkant Kalyani
V/s
Hattarki Investments Co & Ors

SECTION OF THE COMPANIES ACT: 58,241 to 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ROHAN RAJADHYAKSHA Counsel 1/5 A2B & Partners	for R2 & R3	
	Ms. Kausar Banetwala i/b M. Tural Gadia	R1	
2	Ms. KRISHNA BORKUTE i/b KURDUKAR ASSOCIATES	RS	
3.	S.A. Ravi Kadam and Ashish Kamat a/w Vishal Shriyan, Sachin Modlik and Yash Chokshi i/b Khaitan & Co.	Petitioners	

COMMON ORDER.

CP. 63/58, 241/NCLT/MB/MAH/2017
CP. 64/58, 241/NCLT/MB/MAH/2017
CP. 65/58, 241/NCLT/MB/MAH/2017
CP. 66/58, 241/NCLT/MB/MAH/2017

...2/-

CP. 67/58, 241/NCLT/MB/MAH/2017
CP. 68/58, 241/NCLT/MB/MAH/2017

1. In respect of all these 6 Petitions Learned Representatives representing respectively the rival parties are present.
2. There are certain Applications (MA 68/2017 to 73/2017) pending in these Petitions yet to be decided.
3. The Petitioner is seeking order of consolidation with another Petition bearing CP No.21/2016. In the said Petition the question of maintainability is pending for disposal; however the arguments are in progress.
4. If these six Petitions are clubbed with the said other Petition then the pleading shall be very bulky and the issues may get mixed up.
5. Hence it is decided that these six Petitions being filed much later and not along with the said other Petition, therefore need not to be tagged together.
6. As a result these six Petitions are now listed for hearing on **12/06/2017**.

Dated: **20.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)